

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 8946 -JK (LD) of 2025

DATED:- 28 - 07 - 2025

Sanction is hereby accorded to the appointment of Shri Manoj Kumar Pandit, Under Secretary, JKBOPEE, as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including contempt petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 28.07.2025

No:-LAW-OIC/07/2025

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh , Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary J&K BOPEE
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 8946– JK (LD) of 2025 dated 28.07.2025

S No.	Title of the Case
1	WP ___-2025 titled Dr. Faizan Chowdhary Vs UT of J&K & Ors
2	WPC No. 1742/2025 titled Hamza Aijaz Bhat V/s UT of J&K & Ors
3	WPC NO. 1394/2024 titled Shafayat Shafi vV/s UT of J&K and others

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